

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 208 of 2013

Dated : 31st July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Andhra Pradesh Power Generation
Corp'n. Ltd.**

... **Appellant(s)**

Versus

Central Electricity Regulatory Commission & Anr.

.... **Respondent(s)**

Counsel for the Appellant(s)	:	Mr. Gopal Chaudhary
Counsel for the Respondent(s):	:	Mr. M.S. Ramalingam for R-1
		Mr. Anand K. Ganesan
		Ms. Swapna Seshadri
		Ms. Jyoti Prasad
		Ms. S.S. Bavpanda (Rep.)
		for R-2

ORDER

According to the learned counsel for the Appellant the Central Commission has not given the opportunity of being heard to him before passing the impugned Order. Now it is also submitted that the very important points, referred to in his Petition and additional Written Submission had not been considered by the Central Commission in the impugned Order.

In view of the above statement, we would like to know from the Central Commission as to whether the Appellant/Petitioner has been heard at all before passing the impugned Order. It is specifically stated in Para

Nos. 6 & 7 of the Order impugned that the Appellant/Petitioner was heard. Therefore, we need a clarification from the Central Commission on this aspect. Hence, the learned counsel for the Central Commission is directed to get instructions and file an affidavit with regard to the above aspects.

Post the matter for further hearing on **21.08.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js